

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

04.01.2012

OA No. 03/2012

Mr. S.K. Saksena, Counsel for applicant.

This OA is directed against the order dated 22.09.2011 (Annexure A/1) by which objections were invited regarding the provisional seniority list and pursuant to this order dated 22.09.2011 (Annexure A/1), the applicant submitted his objections vide his representation dated 30.09.2011 (Annexure A/9). It is submitted before us that the copy of the original representation dated 30.09.2011 has been returned back to the applicant without considering it.

Having considered the submission made on behalf of the applicant, we are of the view that ends of justice will be met, if the respondents are directed to consider the representation of the applicant dated 30.09.2011. Accordingly, the applicant is at liberty to submit the representation, which has been returned to him, within a week from today and the respondents shall pass a speaking order in accordance with the rules within a period of 15 days from the date of receipt of the original copy of the representation from the applicant. Till the disposal of the representation of the applicant, it is expected that respondents shall not proceed with the examination for the post of ANO (Medical) Group 'B'. However, immediately after disposal of the representation, the respondents are at liberty to proceed further.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

Copy given vide

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